

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 19204/2018

(Arising out of impugned final judgment and order dated 22-03-2018 in MB No. 27962/2016 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

M/S VACMET INDIA LIMITED INCORPORATED UNDER
COMPANIES ACT, 1956 & ANR.

Respondent(s)

WITH

SLP(C) No. 19796/2018 (XI)

(IA No. 56665/2021 - APPLICATION FOR TAGGING/DETAGGING -LISTED
IA No. 56672/2021 - APPROPRIATE ORDERS/DIRECTIONS -LISTED
IA No. 56674/2021 - EXEMPTION FROM FILING O.T.)

WITH

SLP (C) NO. 19602/2018

(IA No. 44749/2020 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 08-06-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MR. JUSTICE AJAY RASTOGI
(VACATION BENCH)

For Petitioner(s) Mr. Tushar Mehta, SG
Mr. Ardhendumauli Kumar Prasad, AOR
Ms. Ranjana Singh, Adv.
Mr. Pankaj Singh, Adv.
Mr. Ashish Madaan, Adv.

For Respondent(s) Mr. K.V. Vishwanathan, Sr. Adv.
Mr. Shekhar Prit Jha, AOR

Mr. S. S. Shroff, AOR

Dr. Abhishek Manu Singhvi, Sr. Adv.
Ms. Vanita Bhargava, Adv.
Mr. Ajay Bhargava, Adv.
Ms. Shweta Kabra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List on 15.06.2021.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
COURT MASTER (NSH)